

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI.

C.C.P. No.98/1991 in
D.A. 918/1989.

18/
September 3, 1991.

Shri S.C.Bhatnagar Petitioner.

vs.

Shri S.M. Vaish & Another ... Respondents.

CORAM:

Hon'ble Mr. Justice Amitav Banerji, Chairman.

Hon'ble Mr. I.K.Rasgotra, Member (A).

For the petitioner .. Shri B.S.Mainee,
counsel.

For the respondents .. Shri P.S.Mahendru,
counsel.

O R D E R

Learned counsel for the respondents, Shri P.S.
Mahendru handed over the following cheques to Shri B.S. Mainee,
counsel for payment to the petitioner, Shri S.C. Bhatnagar:

Cheque No.D-5897 dated 1.9.1991 for Rs.59,842.00

Cheque No.D-5897 dated 1.9.1991 for Rs. 4,581.00

Cheque No.D-589737 dated 1.9.1991 for Rs. 6,192.00

Cheque No.D-589738 dated 1.9.1991 for Rs. 1,000.00

Shri B.S.Mainee while accepting the cheques on behalf of the
petitioner stated that no statement has been given as to
how various amounts mentioned in the aforesaid cheques have
been calculated. Shri P.S.Mahendru stated that this will be
given to Shri B.S.Mainee within a week.

In our last order dated 22.8.1991, we had directed
Shri S.O. Gupta, Chief Engineer (Construction), Northern
Railway, Kashmere Gate, Delhi to be present before us on

3.9.1991. He appeared in person today. He was clearly told that orders of the Tribunal are meant to be implemented without fail unless there is an order of superior Court staying the operation of the same.

In view of the compliance of our orders, we dispose of this C.C.P. and discharge the notice issued to the respondents.

I.K.Rasgotra
(I.K.RASGOTRA)
MEMBER (A)

3.9.1991.

AB
(AMITAV BANERJI)
CHAIRMAN
3.9.1991.

SKS